

**Central Administrative Tribunal
Principal Bench, New Delhi.**

CP-593/2016 in
OA-3276/2016

New Delhi, this the 16th day of February, 2017.

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Shri Deepak Sharma,
Age 47+ years,
S/o Shri Randhir Singh,
R/o 421, Chandra Lok, Street No.2
Mandoli Road, Delhi-110093 . . .

Petitioner

(By Advocate: Mr. Sachin Chauhan)

Versus

1. Dr. M.M. Kutty,
The Chief Secretary
Govt. of NCTD, A-Wing, 5th Floor,
Delhi Secretariat
New Delhi-110013.
2. Sh. Puniya Salila Srivastava,
Principal Secretary,
Directorate of Training & Technical Education,
Govt. of NCTD, Muni Maya Ram Marg,
Pitampura, Delhi.
3. Sh. Manoj Kumar,
The Director (TTE),
Vigilance Branch, Govt. of NCTD,
Directorate of Training & Technical Education,
Muni Maya Ram Marg
Pitampura, Delhi.
4. Dr. S. Mazi,
Principal,
G.B. Pant Engineering College
Govt. of NCTD, Maa Anandmai Marg
Okhla Phase-III,
New Delhi-20.
5. Sh. V.K. Verma,
Principal,
G.B. Pant Institute of Technology,
Govt. of NCTD,
Maa Anandmai Marg,
Okhla Phase-III,
New Delhi-20.

(By Advocate: Mrs. Harvinder Oberoi)

ORDER(ORAL)**Hon'ble Mr. Justice Permod Kohli**

Compliance affidavit has been filed accompanied with copy of an order dated 14.02.2017 whereby the effect of revocation of suspension has been allowed w.e.f. 07.10.2016, the date when the suspension order was quashed by this Tribunal. The said order, however, contains various averments regarding the approval of the order by Lieutenant Governor and also the compliance. Once the order of suspension had been quashed by this Tribunal on 07.10.2016, there was no occasion for the respondents to have carried out the exercise revoking the suspension which did not exist at all. This clearly indicates that the respondents sat over the judgment of the Tribunal which is impermissible in law and also amounts to defiance of the directions of this Tribunal.

2. We intended to proceed against the officer who has passed the order. However, Ms. Harvinder Oberoi, learned counsel for the respondents submits that the officer is ready to surrender to the mercy of majesty of the law and he has filed another affidavit rendering unconditional apology as also withdrawing the offending paras of the order dated 14.02.2017. This affidavit is taken on record and the apology is accepted.
3. Contempt proceedings are hereby dropped.

(Shekhar Agarwal)
Member (A)

(Justice Permod Kohli)
Chairman

/ns/